

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 127**  
**(IB)-244(PB)/2019**

**IN THE MATTER OF:**

Stressed Asset Stabilization Fund (SASF) ... Petitioners/Applicant  
Vs  
Jain Studio. ... Respondents

**SECTION: Under Section 7 of the Insolvency & Bankruptcy Code**

**Order delivered on 12.03.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner -  
For the Respondent Mr. Asif Ahmed & Mr. Vikhyat Oberoi, Advts.

**ORDER**

None appeared for the petitioner. In the interest of justice hearing is deferred to 04.04.2019.

Sd/-

**(M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**